

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 42
CP 3362/2018

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

JUSTICE SH. VIRENDRASINGH BISHT(Retd.)
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **24.08.2023**

NAME OF THE PARTIES: - **MAHESH KANUBHAI BHATT V/S OMNITECH
INFOSOLUTIONS LTD**

Section 73(4) of the Companies Act, 2013

ORDER

1. None present for either side.
2. Record reveals that, on various dates, the Petitioner was not present and today also nobody is present on behalf of the Petitioner. It appears that Petitioner is not interested to prosecute the matter.
3. In view of the aforesaid, **C.P. 3362/2018** is **dismissed** for non-prosecution.
4. All the pending IAs/MAs if any shall also stand disposed of having become infructuous.
5. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
JUSTICE VIRENDRASINGH BISHT
Member (Judicial)

Sapna